CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

MA No.118/2019 in & OA.No.275/2019

Dated Friday, the 8th day of March, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member & Hon'ble Mr.P.Madhavan, Judicial Member

A.Ramesh, S/o.Anandhan, No.50, Mariyamman Koil Street, Thattanchavady, Puducherry-09.

...Applicant

By Advocate M/s Sreethi Law Firm

Vs.

- 1. The Special Secretary (Revenue), Department of Revenue & Disaster Management, Government of Puducherry, Revenue Complex, Puducherry.
- 2.The Deputy Collector (Excise), Government of Puducherry, Puducherry.

...Respondents

ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 118/2019 is for condonation of delay of 1075 days in filing the OA seeking a direction to the respondents to consider the Annexure A-11 representation of the applicant dated 02.03.2015 in accordance with law and pass appropriate orders.

- 2. It is submitted that a criminal case has been pending against the applicant since 1997. However, the applicant was promoted from the post of Village Administrative Officer to Revenue Inspector by an order dated 02.12.2005 though the criminal case was pending even then.
- 3. Keeping in view the innocuous nature of the relief sought whereby the respondents have only to consider the representation for an appropriate decision, we are inclined to condone the delay in filing the OA and MA is allowed.
- 4. The respondents are directed to consider Annexure A-11 representation of the applicant dated 02.03.2015 in accordance

with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. It is made clear that we have not gone into either the facts or the merits of the applicant's claim.

5. OA is disposed of.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM) MEMBER (A)

08.03.2019

M.T.